

**COURT – I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No.168 of 2012**

**Dated : 15<sup>th</sup> October, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Indraprastha Power General Co. Ltd. ... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission  
& Ors. ....Respondent(s)**

**Counsel for the Appellant(s): Mr. M.G. Ramachandran  
Mr. Anand K. Ganesan**

**Counsel for the Respondent(s): Mr. Vishal Anand for R.2  
Mr. Kaabir H. Khan (Rep.)  
for R.1**

**ORDER**

Mr. Vishal Anand undertakes to file Vakalatnama on behalf of Respondent No.2 within one week and seeks some time for filing the reply. Accordingly, he is directed to file the same on or before 15.11.2012 after serving copy on the other side.

The Representative of the Commission is also present.

Post the matter on **20.11.2012.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**ts/vs**